

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 308 OF 2013**

**Dated : 26<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. .... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory Commission.... Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Gopal Choudary  
Mr. A. Bhatnagar (Rep.)  
Counsel for the Respondent(s) : Ms. Anushree Bernard for R.1

**ORDER**

Admit. Issue notice. Ms. Anushree takes notice on behalf of Respondent No.1 and seeks some time to file the reply. Accordingly, she is directed to file the same on or before 24.12.2013 after serving copy on the other side. ***Issue Public Notice.***

Post the matter on **24.01.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/pr